

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102
TP/5(AHM)2023 in CP 266 of 2014

Proceedings under Section 9 IBC

IN THE MATTER OF:

MCTC Limited

.....Applicant

V/s

Gyscoal Alloys Limited

.....Respondent

Order delivered on 19/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

:Mr. Aditya J. Pandya, Ld. Adv.

For the Respondent

:Mr. Jaimin R Dave, Ld. Adv. a. w. Ms. Hirva Dave, Ld. Adv.

ORDER

It has been apprised that the FIR lodged by the applicant under 406, 420 and 114 of the Indian Penal Code against the Respondent/Corporate Debtor was quashed by the Hon'ble High Court vide order dated 15.09.2023 in Criminal Miscellaneous Application No.4536 of 2014.

Further, the learned counsel for the applicant submits that the name of the Corporate Debtor has now changed from Gyscoal Alloys Limited to Shah Metacorp Limited.

Applicant is directed to place on record the copy of the FIR as well as status of the order of quashing of the FIR whether attained finality or any appeal has been filed before the any Higher Court. Further, steps be taken for amending the cause title in the matter within seven days.

Re-list on 26.02.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)